## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3345 ANSWERED ON:13.08.2010 SERVICE TAX ON FOOD SUPPLIES Ponnam Shri Prabhakar

## Will the Minister of FINANCE be pleased to state:

- (a) the details of duty levied on food and beverages served in moving trains along with the basis thereto;
- (b) the amount collected during the last three years there from;
- (c) whether such food supplies are free from service tax; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a): Sir, separate data regarding duty levied on food and beverages served in moving trains is not maintained.
- (b): In view of reply to part (a) above, question does not arise.
- (c) and (d): Food supplied by a 'outdoor caterer' who provides food at a place other than his own, such as in moving train, is chargeable to service tax.